

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.462/98

Tuesday, this the 24th day of March, 1998.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

HON'BLE MR. SK GHOSAL, ADMINISTRATIVE MEMBER

VM Rasheed,  
Vettarkunnel House,  
Padicap. P.O.  
Adimali-685 561.

- Applicant

By Advocate Mr PC Sebastian

Vs

1. The Sub Divisional Inspector of Post Offices,  
Munnar,  
Munnar(Kerala) 685 612.
2. The Postmasters General,  
Central Region,  
Kochi-682 016. - Respondents

By Advocate Mr TPM Ibrahim Khan, SCGSC

The application having been heard on 24.3.98, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

The applicant is an aspirant for selection and appointment to the post of Extra Departmental Mail Carrier, Parathodu. In this application the applicant has prayed for a declaration that he is entitled to be considered for selection to the post, though his name is not sponsored by the Employment Exchange.

2. When the application came up for hearing, learned counsel for respondents states that in view of the ruling of the

Hon'ble Supreme Court in Excise Superintendent, Malkapatnam,  
Krishna District, A.P. Vs KBN Visweshwara Rao, (1996) 6 SCC,  
216, the respondents would consider the candidature of applicant  
also for selection and appointment to the post of EDMC,  
Parathodu.

3. In view of what is stated above, we dispose of this  
application with a direction to the respondents to consider the  
candidature of the applicant as valid for selection and  
appointment to the post of Extra Departmental Mail Carrier,  
Parathodu and to consider him at the interview scheduled to  
be held on 25.3.98 or any deferred date, though his name may  
not be sponsored by the Employment Exchange. No costs.

Dated, the 24th March, 1998.

  
(SK GHOSAL)  
ADMINISTRATIVE MEMBER

  
(AV HARIDASAN)  
VICE CHAIRMAN

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